

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 159 OF 2006 &
IA NOS. 1129, 1281 OF 2018

Dated : 26th October, 2018

Present: Hon'ble Mr. Justice N.J. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Tata Steel Limited

...Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission & Ors.

... Applicant(s)/ Respondent(s)

Counsel for the Appellant (s) : Ms. Natasha Sahrawat
Ms. Khushuboo Bari

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

Ms. Madhumita Bhattacharjee
Mr. Vidur Kamra
for R-2 to R-4

ORDER

Learned counsel, Ms. Natasha Sahrawat, representing Mr. Amar Dave learned counsel for the Appellant, on instructions, submitted that due to bereavement in the family of Mr. Amar Dave, learned counsel appearing for the Appellant, four weeks time may kindly be granted.

Submission made by the learned counsel, Ms. Raveena Rai, representing Mr. Amar Dave, learned counsel for the Appellant, at supra, place on record.

List the matter for hearing on **28.11.2018**, as requested by learned counsel appearing for the Appellant.

(S.D. Dubey)
Technical Member
Pr/js

(Justice N.K. Patil)
Judicial Member